

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:290
ANSWERED ON:23.11.2011
WEEDING OUT CORRUPTION
Roy Shri Arjun;Vardhan Shri Harsh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether public pressure on the Government has increased to weed out corruption from the country in view of recent scams;
- (b) if so, the reaction of the Government thereto;
- (c) whether the Government has taken any effective measures to weed out corruption from the administration;
- (d) if so, the details thereof; and
- (e) the prospective schemes of the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

- (a): The Government is aware of the menace of corruption and is committed to its policy of curbing corruption in all its forms. The Civil Society and the media have contributed to enhance the focus of Governmental efforts and commitment in this regard.
- (b): Corruption can be weeded out only with joint efforts of all the stakeholders including the private sector, media and the Civil Society.
- (c) to (e): Several steps have been taken by the Government to combat corruption and to improve the functioning of Government. These include:-
 - (i) Issue of Whistle Blowers Resolution, 2004 and the introduction of the Public Interest Disclosure and Protection to Persons making the Disclosure Bill, 2010 in the Parliament ;
 - (ii) Enactment of Right to Information Act, 2005;
 - (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
 - (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
 - (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; Similar instructions have been issued by the Central Government on 16th June 2009 advising the State Governments to adopt Integrity Pact in major procurements;
 - (vi) Introduction of e-Governance and simplification of procedures and systems;
 - (vii) Issue of Citizen Charters;
 - (viii) Acceptance of the First Report of the Group of Ministers to consider measures that can be taken by the Government to tackle corruption;
 - (ix) Introduction of the Lokpal Bill, 2011 in the Lok Sabha.
 - (x) Ratification of United Nations Convention Against Corruption (UNCAC).
 - (xi) Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011 in the Lok Sabha.
 - (xii) Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament.
 - (xiii) Placing details of immovable property returns of Members of the All India Services and other Group 'A' officers of the Central

Government in the public domain.